

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 68 OF 2024 (SZ)  
[Earlier, OA No. 761 of 2023 (PB)]**

**IN THE MATTER OF:**

Kotha Rambabu & Others

....

Applicant(s)

Versus

State of Telangana & Ors

....

Respondent(s)

**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad.**

**Date: 17-11-2025.**

*T. Jasth*

**COUNSEL FOR RESPONDENT No. 2**

1

**Report Dated 14.11.2025 of the Telangana State Pollution Control Board in Original Application No. 68 of 2024 [earlier, O.A. No. 761 of 2023 (PB) on a letter petition received from Mr. Kotha Rambabu & others, R/o Dornakal, Mahabubabad District regarding encroachment of Cheruvu Sikham land of Dornakal Bandham Ayakattu;**

The Hon'ble National Green Tribunal (NGT), New Delhi has registered Original Application No. 68 of 2024 [earlier, O.A. No. 761 of 2023 (PB) based on a petition received from Mr. Kotha Rambabu & others, R/o Dornakal, Mahabubabad District regarding encroachment of Cheruvu Sikham land of Dornakal Bandham Ayakattu. The complainant and other farmers in his letter petition addressed to the Hon'ble NGT stating that, 1.1950 acres of land located in cheruvu shikham were occupied by Sri Nunna Ramana and others and are building a compound wall around the place thereby the flood water coming from the upper pond alugu is flooding their lands causing damage to the crops fields and requested to protect the farmers land from flooding and remove illegal constructions. The irrigation Department is Respondent.

The Hon'ble NGT, New Delhi vide Order dated 22.01.2024 constituted a Joint Committee comprising of representatives of the 1) Principal Secretary, Water Resource Department, Government of Telangana, 2) District Collector, Mahabubabad and 3) Telangana State Pollution Control Board – Nodal agency and directed the Joint Committee to undertake visit to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action.

Accordingly, the Joint Committee inspected the Dornakal Bandham Cheruvu and its surrounding areas on 05.07.2024. During the inspection, the applicant Sri Kotha Rambabu accompanied the inspection. The Joint Committee submitted report to Hon'ble NGT with following recommendations:

1. The irrigation department shall restore the natural stream for flow of water in raining season to avoid flooding.
2. Action shall be taken against the encroachment for restoring the buffer zone.
3. Inlet & outlet of the lake shall be restored.

Further, the Hon'ble NGT vide order dt: 25.09.2025 directed the TGPCB to submit the report.

In this regard, the following is submitted:

- No industries were existing in catchment area of the lake. During the Board officials inspection observed that, no sewage water and industrial



waste water are entering into the lake. The source of water to the lake is rain water.

- The Irrigation and Revenue departments are the action taken authorities, as the subject matter is related to lake encroachment and flooding of water in rainy season. The Joint committee has submitted certain recommendations to the Hon'ble NGT in this regard.
- The TGPCB addressed letter vide dt: 10.10.2025 to the Revenue Divisional Officer (RDO), Mahabubabad District and EE, I & CADD, Maripeda, Mahabubabad District requesting to submit the action taken report on the recommendations issued by the Joint Committee. Copy of the same is enclosed as **Annexure-I**.
- With regard to the restoration of the natural stream for flow of water in raining season, the irrigation department has made permanent inlet arrangement to avoid ponding in crop fields and also permanent outlet provided to the lake to dispose the flood water in raining season. Copy of the action taken report submitted by the EE, I & CADD, Irrigation - Division No. 09, Maripeda, Mahabubabad District is enclosed as **Annexure-II**.
- With regard to the lake encroachments, it was observed that, the compound wall was not removed. The Irrigation department vide letter dt: 01.11.2025 stated that, Sri Nunna Ramana S/o Ramaiah and Smt. Nunna Bharathi W/o Nunna Ramana filed writ petition No 18204 of 2024 in the Hon'ble High Court, Hyderabad, State of Telangana on Dornakal Bandham cheruvu. The Hon'ble High Court issued a final order dated 28.10.2024, stating that "*the lands of the petitioners are not forming part of Sy. No 292 of Bhadam kunta Cheruvu, this Court deems it appropriate to dispose of this writ petition directing the respondents not to interfere with the possession of the petitioners in respect of the subject lands*". The copy of the order is enclosed as **Annexure-III**.

Place: Hanumakonda

Date: 14.11.2025

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana Pollution Control Board  
Regional Office: WARANGAL.

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Annexure-I



**TELANGANA POLLUTION CONTROL BOARD  
REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanumakonda District - 506 001

R. SUNITHA, M.Tech.  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.  
e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. Gen/PCB/RO-WGL/2025 - 689

Dt: 10.10.2025

To

1. The Revenue Divisional Officer,  
Mahabubabad Division, Mahabubabad District.
2. The Executive Engineer, I & CAD,  
Division No. 9, Maripeda, Mahabubabad District

Sir,

Sub:	TGPCB-RO-WGL - Hon'ble NGT Original Application No. 68 of 2024 [Earlier, OA No. 761 of 2023 (PB)] - Action taken report on Joint Committee recommendations - Requested - Submitted - Reg.
Ref:	1. Original Application No. 68 of 2024 [Earlier, OA No. 761 of 2023 (PB)]. 2. Joint Committee inspection dt: 05.07.2024. 3. Case hearing held on 25.09.2025.

-o/o-

With references to the above, it is to submit that Original Application No. 761 of 2023 was registered by Hon'ble NGT, Delhi based on the representation received from Mr. Kotha Rambabu & others, Farmers of Dornakal Bandham Ayakattu, regarding encroachment of Cheruvu Sikhman Land of Dornakal Bandham Ayakattu.

The Hon'ble NGT, New Delhi vide Order dated 22.01.2024 constituted a Joint Committee comprising of representatives of the 1) Principal Secretary, Water Resource Department, Government of Telangana, 2) District Collector, Mahabubabad and 3) Telangana State-Pollution Control Board - Nodal agency and directed the Joint Committee to undertake visit to the site, look into the grievances of the applicant, associate the applicant, verify the factual position and take appropriate remedial action. Accordingly, the Joint Committee inspected the Dornakal Bandham Cheruvu and its surrounding areas on 05.07.2024 and submitted report to Hon'ble NGT. The joint committee recommendations are as follows:

1. The irrigation department shall restore the natural stream for flow of water in raining season to avoid flooding.
2. Action shall be taken against the encroachment for restoring the buffer zone.
3. Inlet & outlet of the lake shall be restored.

Further, the Hon'ble NGT vide order dt: 25.09.2025 directed the TGPCB to submit the report within two weeks. Copy of the order is enclosed for information.

In view of the above, it is to submit that, the subject is related to Irrigation and Revenue Departments. Hence, it is requested to submit the action taken report on joint committee recommendations at the earliest, so as to submit the same to the Hon'ble NGT. **The case is posted for hearing on 19.12.2025.**

Encl: a/a

Yours faithfully,

*Seemette*  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER

Copy submitted to

1. The Collector & District Magistrate, Mahabubabad District for favour of kind information & necessary action.
2. Sri Bhadr, DEE, I&CAD, Dornakal, Mahabubabad District for information and necessary action.
3. The Tahasildar, Dornakal (M), Mahabubabad District for information.
4. The JCEE, ZO, TGPCB, Hyderabad for kind information.

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Annexure - II

GOVERNMENT OF TELANGANA  
IRRIGATION & CAD DEPARTMENT

From:  
Sri.MJ.Soloman Raj, B.Tech.,  
Executive Engineer,  
Irrigation Division No.09,  
Maripeda, Mahabubabad Dist.

To  
The Environmental Engineer,  
TGPCB - Warangal  
Warangal District.

Lr. No. EE/ Div -9 / TO / DB/ 2025-26 /

Dated:01.11.2025.

Sir,

Sub: Court Case - TGPCB - RO- WGL- Hon'ble NGT Original application No 68 of 2024 [Earlier OA No 761 of 2023 (PB)] - Action taken report on Joint committee recommendations Requested - submission - Reg.

Ref: 1. Gen / PCB / RO-WGL /2025 659  
2. Joint Committee report to Hon'ble NGT  
3. Final order WP No 18204 of 2024

Dt:10.10.2025.

Dt : 05.07.2024

Dt : 25.12.2024

@@@@

I invite attention to the vide reference and subject cited. The Hon'ble NGT Original application No 68 of 2024 [Earlier OA No 761 of 2023 (PB)] on representation received from the Sri. Mr Kotha Rambabu & other formers of Dornakal Bandham cheruvu Ayacattu. The Joint Committee report submitted to the Hon'ble NGT, Chennai vide reference 2<sup>nd</sup> cited.

Further I submit that the writ petition No 18204 of 2024 filed by the Sri Nunna Ramana S/o Ramaiah and Smt. Nunna Bharathi W/o Nunna Ramana in the HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD on Dornakal Bandham cheruvu vide reference 3<sup>rd</sup> cited . The Hon'ble High Court issued a final order specifically stated in the report, dated 28.10.2024 that the lands of the petitioners are not forming part of Sy. No 292 of Bhadam kunta Cheruvu, this Court deems it appropriate to dispose of this writ petition directing the respondents not to interfere with the possession of the petitioners in respect of the subject lands. The copy of final orders here with enclosed.

The following recommendations suggested by the joint committee and necessary action taken and made a permanent arrangement to dispose the flood water.

S.No	Joint Committee recommendations	Action Taken Report
1	The Irrigation department shall restore the natural stream for flow of water in raining season to avoid flooding	The permanent arrangement was made to dispose the flood water in rainy season to avoid flood
2	Action taken shall be taken against the encroachment for restoring the buffer one.	The Hon'ble High Court to the state of Telangana issued final order to the respondents that not to interfere with the possession of the petitioners in respect of the subject lands.
3	Inlet and outlet of the lake shall be restored	To dispose the flood water in rainy season made a permanent Inlet & outlet to the Bandham kunta lake.

This is submitted for favour of information and further necessary submission.

Your's faithfully  
Executive Engineer, I&CADD.,  
Irrigation Division No.9, Maripeda  
Mahabubabad Dist.

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Annexure - III

[ 3296 ]

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY SEVENTH DAY OF DECEMBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE SRI JUSTICE C.V. BHASKAR REDDY**

**WRIT PETITION NO: 18204 OF 2024**

**Between:**

1. Nunna Venkataramana, s/o Ramaiah Aged about 57 yrs., Occ.Agriculture Both r/o Uyyalavada (v) Dornakal (m) Warangal Dist.
2. Nunna Bharathi, w/o Venkataramana Aged about 52 yrs., Occ.Agriculture Both r/o Uyyalavada (v) Dornakal (m) Warangal Dist.

**...PETITIONERS**

**AND**

1. The State of Telangana, Rep by its secretary Irrigation Department, Secretariat, Hyderabad.
2. The Superintending Engineer, Irrigation, Sub-Division I, Dornakal, Mahabubabad District
3. The Executive Engineer, Irrigation Sub-Division I, Dornakal, Mahabubabad District.
4. SHO, PS Dornakal Mandal, Mahabubabad District
5. The District Collector, Mahabubabad District
6. The Revenue Divisional Officer, Mahabubabad District
7. The Tahsildar, Dornakal Mandal, Mahabubabad District
8. The Land Acquisition Officer, Mahabubabad District

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate order or direction particularly writ of mandamus declaring the action of the respondents in dispossessing / interfering with the possession of the petitioners in respect of land admeasuring Ac. 6.02 gts. in Sy.No. 300/E and 300/A/1A situated at Dornakal, Mahabubabad District as illegal, arbitrary, violative of natural justice, contrary to Article 21 and 300-A of the Constitution of India, the provisions of Land Revenue Act and consequently direct the respondents not to interfere / dispossess the petitioners from the aforesaid land

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**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents herein not to interfere with the peaceful possession and enjoyment of the petitioners in respect of the land admeasuring Ac. 6.02 gts. in Sy.No. 300/E and 300/A/1A situated at Dornakal, Mahabubabad District

**Counsel for the Petitioners: M/S. KANUMURI KALYANI**

**Counsel for the Respondent Nos.1 to 3: GP FOR IRRI AND COMM AREA DEV**

**Counsel for the Respondent No.4: GP FOR HOME**

**Counsel for the Respondent NOs.5 to 7: GP FOR REVENUE**

**Counsel for the Respondent No.8: GP FOR LAND ACQUISITION**

**The Court made the following: ORDER**

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**THE HON'BLE SRI JUSTICE C.V.BHASKAR REDDY**

**WRIT PETITION No.18204 of 2024**

**ORDER:**

This Writ Petition, under Article 226 of the Constitution of India, is filed seeking the following relief:

*"...to issue appropriate order or direction particularly writ of mandamus declaring the action of the respondents in dispossessing / interfering with the possession of the petitioners in respect of land admeasuring Ac.6.02 gts in Sy.No.300/E and 300/A/1A situated at Dornakal, Mahabubabad District as illegal, arbitrary, violative of natural justice contrary to Articles 21 and 300A of the Constitution of India the provisions of Land Revenue Act and consequently direct the respondents not to interfere / dispossess the petitioners from the aforesaid land..."*

2. Considered the submissions of the Sri Prabhakar, learned Senior Counsel appearing for the petitioner; Sri Laxmalla Sandeep, learned Assistant Government Pleader for Irrigation appearing for respondent Nos.1 to 3; learned Assistant Government Pleader for Home appearing for respondent No.4 and learned Assistant Government Pleader for respondent Nos.5 to 8.

3. It is stated that the petitioners are the pattadars and possessors of agricultural land admeasuring Ac.1-10 guntas and Ac.0.10 guntas in Sy.No.300/E; Ac.4.24 guntas in Sy.No.300/A situated at Dornakal Village and Mandal,

3. The District Collector, Mahabubabad District

Warangal District, having purchased the same through various registered sale deeds and the respondent authorities have mutated their names in the revenue records and also issued pattadar passbooks and title deeds in their favour. It is further stated that on 09.07.2008 the respondent-authorities have interfered with the peaceful possession of the petitioners informing that Ac.1-19 ½ guntas in Sy.No.300/A was acquired under the provisions of the Land Acquisition Act, 1894 (for short, 'the Act') for the purpose of construction of a Summer Storage Tank; and on enquiry it was found notification under Section 4(1) of the Act was published in local dailies dated 21.6.2007 and the award was also passed by the Land Acquisition Officer on 17.6.2008 fixing the compensation. Aggrieved by the same, the petitioners have filed W.P.No.14995 of 2008 before this Court seeking a declaration that the notification under Section 4 (1) of the e Land Acquisition Act, 1894 (for short, 'the Act') dated 1.6.2007 as well as the consequential award dated 17.6.2008 passed by the 3<sup>rd</sup> respondent therein are arbitrary and illegal and the said writ petition was dismissed by order dated 09.09.2008; and aggrieved by the said order, the petitioners

have also filed W.A.No.1864 of 2008 before this Court and the same was disposed of recording the submissions of the learned Government Pleader for Land Acquisition that an award was passed in the names of the vendors of the appellants (petitioners herein) and a copy of the award under Section 12 (2) of the Act will be sent to the appellants (petitioners herein) to enable them to seek reference of the dispute before the competent civil Court under Section 18 of the Act and liberty is granted to the appellants (petitioners herein) to approach the competent civil Court. It is the case of the petitioners that the respondents have withdrawn the construction of the Summer Storage Tank on their lands and have confined the construction in the Government land forming part of Sy.No.290 and no Summer Storage Tank has been constructed in their lands, and they are in peaceful possession and enjoyment. The grievance of the petitioners is that disputing the nature of the subject lands, when the respondents have frequently interfered with their peaceful possession and caused inconvenience to their enjoyment, they have filed this writ petition.

4. The respondent No.5-the District Collector has filed a detailed report in proceedings vide RC.No.E5/412/0040/2024, dated 28.10.2024 before this Court, wherein it is stated that the Deputy Inspector of Survey, Mahabubabad, Dornakal, along with DEE, Irrigation, Sub-Division, Dornakal and the villagers (side pattadars) have re-surveyed (refixed) the land to an extent of Ac.50.29 guntas in Sy.No.292 duly issuing notices to the adjacent land owners and interested parties. It is further stated that in presence of the Assistant Director Survey and Land Records, the Deputy Inspector of Survey, Mahabubabad and Tahsildar, Dornakal Mandal, DEE Irrigation, Dornakal Sub-Division have conducted panchanama and prepared the location sketch showing the measurement with the area in detail. It is further stated that the land in Sy.No.300 which belongs to the petitioners was not merged in Sy.No.292 of Bhadamkunta Cheruvu and the copies of the report of the Assistant Director, Survey and Land Records along with notice issued by the Tahsildar, location sketch and panchanama are annexed to the said report.

5. Learned Assistant Government Pleader for Irrigation appearing for respondent Nos.1 to 3 submitted that as per the survey report, dated 28.10.2024, the Summer Storage Tank was constructed in Sy.No.292 and not on the patta lands of the petitioners; and the lands in Sy.No.300 which belongs to the petitioners were not merged in Sy.No.292 of Bhadamkunta Cheruvu.

6. In view of the above, as it is specifically stated in the report, dated 28.10.2024 that the lands of the petitioners are not forming part of Sy.No.292 of Bhadamkunta Cheruvu, this Court deems it appropriate to dispose of this writ petition directing the respondents not to interfere with the possession of the petitioners in respect of subject lands.

7. With the above observations, this writ petition is disposed of. No order as to costs.

Pending miscellaneous applications, if any, shall stand closed.

SD/-A.V.S. PRASAD  
ASSISTANT REGISTRAR

*ell*  
SECTION OFFICER

//TRUE COPY//

To,

1. The secretary Irrigation Department, Secretariat, Hyderabad.
2. The Superintending Engineer, Irrigation, Sub-Division I, Dornakal, Mahabubabad District
3. The Executive Engineer, Irrigation Sub-Division I, Dornakal, Mahabubabad District.
4. SHO, PS Dornakal Mandal, Mahabubabad District
5. The District Collector, Mahabubabad District

6. The Revenue Divisional Officer, Mahabubabad District
7. The Tahsildar, Dornakal Mandal, Mahabubabad District
8. The Land Acquisition Officer, Mahabubabad District
9. One CC to M/S. KANUMURI KALYANI Advocate [OPUC]
10. Two CCs to GP FOR IRRIG AND COMM AREA DEV, High Court for the State of Telangana. [OUT]
11. Two CCs to GP for Home, High Court for the State of Telangana at Hyderabad. [OUT]
12. Two CCs to GP for Revenue, High Court for the State of Telangana at Hyderabad. [OUT]
13. Two CCs to GP for Land Acquisition, High Court for the State of Telangana at Hyderabad. [OUT]
14. Two CD Copies

KKS  
BS

*ky*

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**HIGH COURT**

**DATED:27/12/2024**



**ORDER**

**WP.No.18204 of 2024**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

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*Kp*  
28/1/25

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Annexure IV

**Item No.05:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.68 of 2024 (SZ)**

[Earlier O.A. No. 761 of 2023 (PB)LP]

**IN THE MATTER OF:**

Kotha Rambabu and Ors.

...Applicant(s)

***Versus***

Irrigation Department (Water Resources),  
Rep. by its Secretary,  
Telangana and Ors.

...Respondent(s)

**Date of hearing: 25.09.2025.**



**CORAM:**

**HON'BLE Mr. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER**

**HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Mr. Kotha Rambabu (Party-in-Person)  
**None Appeared.**

For Respondent(s): Mr. Mohammed Aathic represented  
Mrs. H. Yasmeen Ali for R1 & R3.  
Mr. B. Rajaprabhakar represented  
Mr. T. Sai Krishnan for R2.

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**ORDER**

1. The Irrigation Department (Respondent No.1) has filed its report.
2. Learned counsel appearing for the Telangana SPCB (Respondent No.2) sought two weeks' time to file the report.
3. The same may be filed within two weeks.
4. List the matter on **19.12.2025**.



**Sd/-  
Justice Sheo Kumar Singh, JM**

**Sd/-  
Dr. Prashant Gargava, EM**

**O.A. No.68/2024(SZ)  
25<sup>th</sup> September, 2025. Mn.**